

- (l) Two Hundred and Eighteenth Report on Need to accede to the Hague Convention on the Civil Aspects of International Child Abduction (1980). [Placed in Library. *See* No. L.T. 276/15/09]
- (j) Two Hundred and Nineteenth Report on Need for Family Law Legislations for Non-resident Indians. [Placed in Library. *See* No. L.T. 277/15/09]
- (k) Two Hundred and Twentieth Report on Need to fix Maximum Chargeable Court-fees in Subordinate Civil Courts. [Placed in Library. *See* No. L.T. 278/15/09]
- (l) Two Hundred and Twenty-first Report on Need for Speedy Justice - Some Suggestions. [Placed in Library. *See* No. L.T. 279/15/09]
- (m) Two Hundred and Twenty-second Report on Need for Justice-dispensation, through ADR, etc. [Placed in Library. *See* No. L.T. 280/15/09]
- (n) Two Hundred and Twenty-third Report on Need for Ameliorating the lot of the Have-nots - Supreme Court's Judgments. [Placed in Library. *See* No. L.T. 281/15/09]

**MoU (2009-10) between Government of India and the Indian  
Renewable Energy Development Agency Limited**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF THE STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir, I, on behalf of Dr. Farooq Abdullah, lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of New and Renewable Energy) and the Indian Renewable Energy Development Agency Limited (IREDA), for the year 2009-10. [Placed in Library. *See* No. L.T. 130/15/09]

**MoU (2009-10) between Government of India and the Hindustan Copper Limited**

THE MINISTER OF MINES AND THE MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Mines) and the Hindustan Copper Limited (HCL), for the year 2009-10. [Placed in Library. *See* No. L.T. 222/15/09]

- I. **Notifications of the Ministry of Corporate Affairs**
- II. **Report on the Working and Administration of the Companies Act, 1956 and the related papers**
- III. **Outcome Budget (2009-10) in respect of the Ministry of Corporate Affairs and the Ministry of Minority Affairs**

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I lay on the Table:-

- I. (1) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification S.O. 789 (E), dated the 20th March, 2009, regarding establishment of an Appellate Authority, under Section 30B of the Chartered Accountants Act, 1949; Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980. [Placed in Library. See No. L.T. 102/15/09]
- (2) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification G.S.R. 5, dated the 24th January, 2009, publishing the Monopolies and Restrictive Trade Practices Commission (Group A and Group B) Recruitment Amendment Rules, 2008, under sub-section (3) of Section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. L.T. 99/15/09]
- (3) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:
  - (i) G.S.R. 152 (E), dated the 5th March, 2009, publishing the Chartered Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowances of the Chairperson and Members of the Board (Amendment) Rules, 2009.
  - (ii) G.S.R. 163 (E), dated the 12th March, 2009, amending G.S.R. 448 (E), dated the 28th June, 2007 to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 101/15/09]
- (4) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification OWR (3) 2008, dated the 8th April, 2009, publishing the Cost and Works Accountants (Amendment) Regulations, 2009, under Section 40 of the Cost and Works Accountants Act, 1959. [Placed in Library. See No. L.T. 100/15/09]
- (5) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of section 63 of the Competition Act, 2002:
  - (i) G.S.R. 136 (E), dated the 27th February, 2009, publishing the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2009.
  - (ii) G.S.R. 156 (E), dated the 6th March, 2009, publishing the Competition Commission of India (Term of the Selection Committee and the Manner of Selection of Panel of Names) Amendment Rules, 2009.

- (iii) G.S.R. 259 (E), dated the 20th April, 2009, publishing the Competition Commission of India (Term of the Selection Committee and the Manner of Selection of Panel of Names) Second Amendment Rules, 2009.
  - (iv) G.S.R. 204 (E), dated the 27th April, 2009, publishing the Competition Commission of India (Form of Annual Statement of Accounts) Rules, 2009.
  - (v) G.S.R. 137 (E), dated the 27th February, 2009, publishing the Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Rules, 2009.
  - (vi) G.S.R. 339 (E), dated the 15th May, 2009, publishing the Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Amendment Rules, 2009.
  - (vii) G.S.R. 387 (E), dated the 4th June, 2009, publishing the Competition Appellate Tribunal (Form and fee for filing an appeal and fee for filing compensation applications) Rules, 2009.
  - (viii) G.S.R. 260 (E), dated the 20th April, 2009, publishing the Competition Appellate Tribunal (Term of the Selection Committee and the Manner of Selection of Panel of Names) Amendment Rules, 2009.
  - (ix) No. R-40007/6/Reg-Expert/Noti/04-CCI, dated the 15th May, 2009, publishing the Competition Commission of India (Engagement of Experts and Professionals) Regulations, 2009.
  - (x) No. R-40007/6/Reg-General/Noti/04-CCI, dated the 22nd May, 2009, publishing the Competition Commission of India (General) Regulations, 2009.
  - (xi) No.R-40007/6/Reg-Meeting/Noti/04-CCI, dated the 22nd May, 2009, publishing the Competition Commission of India (Meeting for Transaction of Business), Regulation, 2009. [Placed in Library. See No. L.T. 98/15/09]
- II. (1) A copy (in English and Hindi) of the Fifty-second Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended on the 31st March, 2008, under Section 638 of the Companies Act, 1956.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 285/15/09]
- III. A copy each (in English and Hindi) of the following papers:
- (i) Outcome Budget for the year 2009-10 in respect of the Ministry of Corporate Affairs. [Placed in Library. See No. L.T. 284/15/09]
  - (ii) Outcome Budget for the year 2009-10 in respect of the Ministry of Minority Affairs. [Placed in Library. See No. L.T. 105/15/09]